

PART G.- INFORMATION OF CONVICTION IN COMPLAINT CASES TO BE  
FURNISHED TO THE POLICE

1. Magistrates are required to furnish the Police with information as to convictions in all cases taken up by them on complaint under the Acts noted below.

Information of convictions in certain cases to be sent to Police.

I.- (Indian *Penal Code*)

*Chapter XI—*

|                     |  |
|---------------------|--|
| Sections 193 to 195 | ... Giving or fabricating False evidence.            |
| Sections 211 to 377 | ... False charge of committing an unnatural offence. |

*Chapter XII—*

|                             |   |
|-----------------------------|---|
| Sections 231 to 232         | ... Counterfeiting of coin.   |
| Sections 233 to 235         | ... Making, buying, selling or Having in possession of instruments or material for counterfeiting coin. |
| Sections 236                | ... Abetting the counterfeiting of coin out of India.   |
| Sections 237 to 238         | ... Import or export of counterfeit coins.  |
| Sections 239, 240, 242, 243 | ... Possession of delivery of counterfeit coin.   |
| Sections 244                | ... Unlawful alteration of weight or composition of coin by persons employed in Mints.                  |
| Sections 245                | ... Unlawful removal of coining instruments from Mints.   |

Sections 246 to 253

... Unlawful alteration of weight, composition or appearance of coin and possession and delivery of such coin.

Section 255

...Counterfeiting of Government stamps .

Sections 256 to 257

...Making, buying, selling or having in possession instruments or material for counterfeiting Government stamps.

Sections 258 to 259

...Possession or sale of counterfeit Government stamps.

Section 260

...Using of counterfeit stamps

Sections 261 and 263

...Fraudulent effacement or erasure of Government stamps.

Chapter XVI—

Section 311

... Being a thag.

Section 354

... Indecent assault on a woman.

Sections 363 to 369

...Kidnapping.

Section 376

...Rape.

Section 377

...Unnatural offence.

Chapter XVII-

Sections 379 to 382

... Thefts of all kinds.

Sections 384,386 to 389

... Extortion of all kinds except section 385.

Sections 392 to 394, 397

... Robbery of all kinds.

and 398.

Sections 395, 396, 399, 402

...Dacoity of all kinds.

|                                    |   |
|------------------------------------|---|
| Sections 400 and 401               | ...Belonging to a gang of thieves or dacoits.                               |
| Section 404                        | ...Dishonest misappropriation of property belonging to a deceased person.   |
| Sections 406 to 408                | ...Criminal breach of trust.  |
| Section 409                        | ...Criminal breach of trust by public servant.                              |
| Sections 411 to 414                | Receiving stolen property.  |
| Sections 418to420                  | ...Cheating of all kinds, except simple cheating, section 417.              |
| Sections 429 to 433 and 435 to 440 | ...Serious mischief   |
| Sections 449 to 452                | ...House-trespass in order to commit an offence.                            |
| Sections 454 to 458                | ...Lurking house-trespass or house breaking other than simple, section 453. |
| Sections459 and460                 | ... Grievous hurt or death caused in house-breaking.                        |
| Section 461                        | ...Dishonestly breaking open a closed receptacle.                           |
| Section462                         | ... Fraudulently opening a closed receptacle held in trust.                 |
| Sections 465 to 469                | ... Forgery   |
| Chapter XVIII-                     |   |
| Section 489-A to 489-D             | ...Forgery of currency notes and bank notes.                                |

*II.-(Code of Criminal Procedure).*

*Chapter VIII-*

|                      |                     |
|----------------------|---------------------|
| Sections 109 and 110 | ... Bad livelihood. |
|----------------------|---------------------|

*III.--(Miscellaneous Acts).*

|                                   |                     |
|-----------------------------------|---------------------|
| Section 3 and 4, Act III of 1867. | ... Gambling.       |
| Section 9, Act 1 of 1878.         | ...Opium smuggling. |

Indian Arms Acts, XI of 1878, as amended by Act XII of 1891. Punjab Habitual Offenders (Control and Reform) Act, 1952. (Punjab Act XII of 1952.)

*IV.—(Other Offences)*

All offences in cases in which the subsequent proof of the conviction so recorded would render the person convicted liable by law to enhanced punishment on subsequent conviction of the same or a similar offence by reason of the proof of such former conviction and all offences in which, upon such proof, the law establishes a presumption in favour of the prosecution.

Illustration.—(a) Offences under section 8 of the Stage Carriages Act (XVI of 1861), shall be so entered because an enhanced punishment is provided for every subsequent conviction.

(b) Offences against rules made by the State Government under section 41 of 1878. (The Indian Forest Act) by reasons of the provisions of the last clause of paragraph 2 of section 42 of the same Act.

(c) Offences under section 13 of Act II of 1924 (The Cantonment Act).

Note.—Convictions for theft by courts martial, although the persons convicted have not been sent up for trial or prosecuted by the Police shall also be entered in the conviction registers in all cases in which the convictions are intimated to the Civil Authorities.

Form of statement prescribed for such information.

2. A form of the statement to be furnished to the Police is attached hereto.

Filling up of the form.

3. In Courts where there is a Court Inspector or Assistant Court Inspector, this official shall be held responsible for filling up the form in question, and Magistrates will only be to sign it. In other Courts, Magistrates will, after filling up the form, send it to the officer-in-charge of the nearest Police Station.

Indent for forms.

4. Printed form in English for these statements should be indented for in the usual way. The supply of vernacular form should be arranged for by District Magistrates.

*Statement showing cases taken up by Magistrates  
on  
complaint under sections of the Indian Penal Code  
and other Acts of which the Police Department maintains a record, where such cases and in  
convictions.*

| 1.                               | 2.   | 3.                         | 4         | 5                 | 6                             | 7       |
|----------------------------------|--|----------------------------|-----------|-------------------|-------------------------------|---------|
| District in which trial is held. | Name, percentage, caste, residence and occupation of person convicted. | Offence of which convicted | Sentence. | Date of sentence. | Name and Powers of Magistrate | REMARKS |
|                                  |  |                            |           |                   |                               |         |

5. For information regarding criminal statistics to be supplied by District Magistrates to the Police every year, see Volume IV, Chapter 23—"Reports and Returns."

Criminal statistics supplied to Police.